

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-538(ND)/2018**

**In the matter of:**

Agarwal Coal Corporation Pvt. Ltd.  
Vs.  
Action Ispat and Power Pvt. Ltd.

....Applicant

...Respondent

**Under Section: 9 of IBC.**

**Order delivered on 20.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant  
For the Respondent

: Mr. Mohd. Nazir Khan PCA  
: Mr. Milan Singh, Adv.

**ORDER**

Learned counsel for the corporate debtor present. Pleadings are complete. The learned counsel for the respondent states that they have received instructions to initiate negotiations for settlement and seeks indulgence of the court. Let the chance be given to the parties the amicable settlement since the parties are relatives. Opportunity is given to both the parties to have a meeting for settlement within two weeks. Let the corporate debtor send a proposal and begin the meeting. If the settlement is not arrived, matter will be heard on the next date of hearing. For further consideration on 09.08.2018.

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh